

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.74/MP/2023

- Subject : Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of "Change in Law" as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents.
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Western Central Railways – Madhya Pradesh and Ors.
- Date of Hearing : **20.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, JITPL
Shri Lakshyajit Singh Bagdwal, Advocate, JITPL
Shri Harshit Singh, Advocate, JITPL
Shri Syed Fazl, Advocate, JITPL
Shri Gyanendra Singh, Advocate, JITPL
Shri Pawan Singh, Advocate, JITPL
Shri Sandeep Kumar, Advocate, JITPL
Shri Ramesh Kumar, Advocate, JITPL
Shri Rohit Raj, Advocate, JITPL
Shri Shailendra Singh, Advocate, JITPL
Shri Pulkit Agarwal, Advocate, Indian Railways

Record of Proceedings

At the outset, the learned counsel for the Respondents prayed for an additional time to file their reply on the maintainability of the Petition.

2. The learned counsel for the Petitioner also sought liberty to file a rejoinder to the reply to be filed by the Respondents.
3. Considering the above, the Commission permitted the Respondents to file their reply within three weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.
4. The Petition will be listed for hearing on '*admission*' on **22.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)